

Research (CSIR) have observed one-day strike on July 1, 1996 to demand that the existing contractual system be done away with and that the services of scientists who have completed probation be made permanent. It is the responsibility of the Government to provide its scientists with an environment conducive to research. Such an environment would require financial and job security. I therefore request the hon. Prime Minister to abolish the existing contractual system of recruiting scientists in CSIR.

[English]

**(v) Need for early clearance of the proposal of Karnataka Government for construction of 'Yatrika' at Sogalu in Belgaum district.**

SHRI SHIVANANDA H. KOUJALGI (Belgaum) : Sir, the Government of Karnataka has sent a proposal to the Government of India, the Department of Tourism to sanction Yatrika (Yatri Niwas) at Sogalu in Belgaum District and at Yellamman Gudda, Taluka Savadatti, District Belgaum. But the Union Government has not yet given clearance to these projects.

Hence, I request the Union Government to give early clearance to the proposal sent by the Government of Karnataka.

**(vi) Need to frame guidelines for laying the alignment route of fences alongwith Indo-Bangladesh border to minimise loss and Damages to the Affected people.**

SHRI CHITTA BASU (Barasat) : Sir, the Government of India have decided to construct the border fences along the Indo-Bangladesh border to strengthen border defence, stop illegal migration from across the border and to ensure safety and security of life and property of the people of the border areas of Assam, West Bengal, Tripura and other border States.

The fences are to be constructed all along border. The alignment of the fencing is 125 yards away from the Zero Point, within the Indian territory.

As a result of this alignment in West Bengal, thousands of villagers would be displaced from their homes. Thousands of acres of the fertile and cultivable land will be outside the fence. The land and the crops grown will be unsafe and unprotected.

The Government should frame proper guidelines for laying the alignment route of fences in such a manner that the apprehended loss and damages may be as minimal as possible. Families unavoidably displaced should be properly rehabilitated speedily.

I request the Union Government to send a team to have on-spot-enquiry and recommend appropriate measures to allay the fears of the villagers.

**(vii) Need to release the remaining fifty per cent grant to the minority school in Kerala.**

SHRI E AHAMED (Manjeri) : Sir, under the Area Improvement Programme for educationally backward

minorities which is under 15 point programme, 22 lower primary, 14 upper primary and 6 higher secondary schools have been selected in Kerala. For the construction of building, salary of teachers and purchase of equipments, 100 per cent grant has been assured by the Union Government out of which only 50 per cent grant has been paid. Considering the fact that these schools face certain difficulties, I urge upon the Government to take following urgent measures among others :

1. to release the grant for salary;
2. to release the remaining 50 per cent of the unpaid amount;
3. to bring these school under direct payment system; and
4. treat these minority schools at a par with other aided schools.

**(viii) Need to issue No Objection Certificate for providing civic amenities to slum-dwellers on land belonging to Central Government in Mumbai**

SHRI RAM NAIK (Mumbai North) : Sir, the population of Mumbai (Bombay) has not crossed the figure of one crore and 20 lakh. By the end of the century, it is estimated that Mumbai will be the second largest city in the world. Presently nearly 65 lakh people stay in the slums on land belonging to Central Government, State Government, Mumbai Municipal Corporation and private trusts/persons. These slums were first censused in 1976 when it was observed that nearly 20 lakh people were staying on land belonging to the Departments of the Central Government like Railways, Airport Authority, Defence, etc.

Under the scheme of the slum improvement and upgradation, the Maharashtra State Government have provided civic amenities like drinking water, toilets, drainage, electricity to all slums except those on the Central Government land. The State Government have made several representations to the Central Government to issue "No Objection Certificate" but there has been no positive response. Lack of basic civic amenities for these 20 lakh people has created serious environmental hazards in various slums.

The present Maharashtra State Government have evolved a very popular scheme under which all slum-dwellers would get a 225 sq. ft flat free of cost by giving additional floor-space index to developers. The slum-dwellers on Government of India land are very eager to join the Maharashtra Government scheme.

I urge upon the Union Government to look into these twin issues and arrange to issue N.O.Cs. so as to enable the State Government to provide civic amenities and also to give free houses to the slum-dwellers in Mumbai.